



**The Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) (Amendment) Act, 2018**

Act 16 of 2018

**Keyword(s):**

Amendment of Central Act No.2 of 1899

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



सत्यमेव जयते

# The Arunachal Pradesh Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 451, Vol. XXV, Naharlagun, Monday, October 22, 2018, Asvina 30, 1940 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH  
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT  
ARUNACHAL PRADESH CIVIL SECRETARIAT  
ITANAGAR

## NOTIFICATION

The 22nd October, 2018

No. Law/Legn-19/2018.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Sixteenth Session of the Sixth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 8th October, 2018)

### THE INDIAN STAMP ACT, 1899 (ACT NO. 2 OF 1899) (IN ITS APPLICATION TO THE STATE OF ARUNACHAL PRADESH) (AMENDMENT) ACT, 2018 (ACT NO. 16 OF 2018)

An  
Act

further to amend the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) Act, 2007 (Act No. 5 of 2007).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) (Amendment) Act, 2018. Short title, extent and commencement.
  - (2) It shall extend to whole of the State of Arunachal Pradesh.
  - (3) It shall come into force from the date of its publication in the Arunachal Pradesh Gazette.
2. In Schedule I of the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) Act 2007, for item No. 40, in sub-item (a), the following shall be substituted, namely:  
"When possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given.
  - (i) Where the amount or value of the consideration for such conveyance as set forth therein does not exceed ₹ 1,000 ₹ 10
  - (ii) Where it exceeds ₹ 1,000 1% "

G. S. Meena, IAS  
Commissioner to the  
Government of Arunachal Pradesh,  
Itanagar.